

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-216
IB-164(ND)/2020

IN THE MATTER OF:

M/s CEE Kay Cort.

Vs.

Gokul Polymers Pvt Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 19.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vaibhav Mahajan, Mr. Siddhant Gupta, Advocates
For the Respondent :
For the Intervener :

ORDER

Counsel for the Operational Creditor is present. He has filed an affidavit of service along with proof. However, inspite of service, there is no representation on behalf of the Corporate Debtor. The service against the Corporate Debtor is held sufficient. Therefore, the Corporate Debtor is proceeded **Ex-Parte**. The matter is posted for making final submissions on behalf of the Operational Creditor.

List on 11.5.2020.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit